



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



CORRIGENDUM NO.- 01

Dated :22-03-2024

Tender No.	AU-4/2/6(2)/2023-QoS dated 05.03.2024
Tender ID	2024_TRAI_798920_1 dated 05.03.2024
Tender Title	Engagement of Agencies for Conducting Independent Drive Test (IDT) for assessment of Quality of Service of Cellular Mobile Telecom Service and Empanelment of Agencies for future requirement

1. With reference to the above mentioned tender enquiry, the following modifications in the clauses/ provisions of the Tender document are hereby issued:

Sno.	Existing Clause no.	Existing Clause	Revised/ New Clause no.	Revised/ New Clause
1	2.33 of Section-II	2.33. Purchaser's right to vary quantities TRAI reserves the right to increase or decrease up to 25% of the quantum of work specified (on per year basis) in the schedule of financial bids (Section-V) without any change in the unit price or other terms and conditions during the validity of the contract.	2.33 of Section-II of NIT	2.33. Purchaser's right to vary quantities 2.33.1 The quantities for different drive test areas are mentioned on per year basis in Section-V (Schedule of financial bid). However, in accordance to clause 2.16, assessment of Quality of service of cellular mobile telecom service is to be done for a period of three years. Accordingly, the bidder is required to quote rate for a period of three years in Section-V (schedule of financial bid). 2.33.2 TRAI reserves the right to utilise the total quantities of three years for various drive test areas in a LSA/ Zone, as per operational requirement without having any restriction of maximum utilisation of the

				<p>quantity in a year for respective LSA/ Zone.</p> <p>2.33.3 TRAI reserves the right to increase or decrease quantity against any or all areas up to 25% of the total quantum of work for three years specified in the schedule of financial bids (Section-V) without any change in the unit price or other terms and conditions during the validity of the contract.</p>
2	3.2.4 (a)(v) of Section-III	Any request by the Agency on restriction on number of cities or areas, highways, railway routes, coastal areas for which drive test or walk-tests is planned, shall not be entertained, provided total annual quantum of actual drive test shall remain within $\pm 25\%$ of the total annual quantum of drive test requirement as mentioned in Section V of the tender for the zone.	3.2.4 (a)(v) of Section-III	Any request by the Agency on restriction on number of cities or areas, highways, railway routes, coastal areas for which drive test or walk-tests is planned, shall not be entertained, provided total quantum of actual drive test shall remain within $\pm 25\%$ of the total quantum of drive test requirement for three years as mentioned in Section V of the tender for the zone.
3	Heading of Table under clause 4.2.1	% payment in terms of total payment for one year	Heading of Table under clause 4.2.1	Amount Payable

This is issued with the approval of competent authority.

(Pawan Kumar Aggarwal)
Joint Advisor (QoS-I)